

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.76190 of 2019

(Arising out of Order-in-Appeal No.01/KOL-V/2019 dated 04.01.2019 passed by Commissioner of CGST & CX (Appeal-I), Kolkata.)

M/s. Wacker Metroark Chemicals Private Limited

(Diamond Harbour Road, Chandi, Bishnupur, Dist.24 Parganas (South)-743503.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata South Commissionerate

.....Respondent

(Bamboo Villa, 169, A.J.C. Bose Road, Kolkata-700014.)

APPEARANCE

Shri Shiv Shankar Shaw, Manager (Accounts & Taxation) for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER(TECHNICAL)**

FINAL ORDER NO 75064/2021

DATE OF HEARING : 15 February 2021

DATE OF DECISION : 15 February 2021

P.K. CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for

withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-
(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/
(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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